

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1988
TO BE ANSWERED ON JULY 30, 2026**

DEVELOPMENT OF AMARAVATI

NO. 1988 DR. GUMMA THANUJA RANI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details and current submission status of Utilisation Certificates (UCs) submitted by Andhra Pradesh Capital Region Development Authority (APCRDA) for all Central funds released for Amaravati development including the exact number and the total value of UCs pending for more than six months;**
- (b) the details of any formal legal or Memorandum of Understanding (MoU) – based assurance secured from the State Government to retain Amaravati as the sole capital as a precondition for release of the Rs. 15,000 crore Central assistance announced in the Union Budget 2024-25;**
- (c) the specific portion of Central or multilateral funds explicitly earmarked to ensure that land pooling farmers receive their developed plots and the timely annual annuities; and**
- (d) the details of the recently approved Rs. 2,534 crore for Central Government accommodation comprising the General Pool Residential Accommodation (GPRA) and Central Government General Pool Office Accommodation (CGGPOA) projects in Amaravati?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (c): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation (AMRUT) 2.0, Swachh

...2/-

Bharat Mission – Urban (SBM-U) 2.0, Pradhan Mantri Awas Yojana - Urban (PMAY-U) 2.0, Urban Transport, etc. The information sought is not centrally maintained by MoHUA.

(d): Details of projects worth Rs.2,534 crore approved recently are as given below:

- **For construction of General Pool Residential Accommodation (GPRA) at Amaravati, the administrative approval and expenditure sanction amounting to Rs.1,234.91 crore have been accorded on 30.06.2026.**
- **For construction of Central Government General Pool Office Accommodation (CGGPOA) at Amaravati, the administrative approval and expenditure sanction amounting to Rs.1,299.08 crore have been accorded on 30.06.2026.**
